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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
HYDERABAD

OA 330/91 & OA 343/91

Date of the judgement: 16-3-93.

Between

Shri N. Narasimha Reddy : Applicant in OA 330/91

Shri Kistaiah : Applicant in OA 343/91

and

The General Manager,
Ordnance Factory Project,
Ministry of Defence,
Government of India
Vedumailaram, Dist. Medak : Respondent

COUNSEL FOR THE APPLICANTS : Shri Y. Suryanarayana

COUNSEL FOR THE RESPONDENT : Shri N.V. Ramana

COTAM

Hon'ble Justice Shri V. Neeladri Rao, Vice-Chairman

Hon'ble Shri R. Balasubramanian, Member (Admn.)

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(Judgement of the division bench delivered by Shri Justice V. Neeladri Rao, Vice-Chairman)

These two OAs (OA 330/91 & 343/91) are being considered as similar points are involved. The applicants herein are pattaars of the lands which were acquired either in entirety or in part for the purpose of ordinance factory. The A:P. State Government provided a scheme whereby one member of the family which is displaced because of the acquisition for the purpose of Government or the Corporation has to be provided with a job by the Government or the Corporation.

In pursuance of the said clause, the District Collector, Medak requested the respondents to provide jobs for any of each of the pattaars, one member from one family of each of the pattaars.

Then it was stated by the District Collector that on through estimate the lands of 672 pattaars were acquired. Then the concerned Revenue Department verified the records and furnished list of 491 pattaars to the respondents in 1983. It is also stated for the respondents that in 1988 another list of 518 pattaars was sent to them and therein it was also mentioned that still 1398 pattaars are there and the list in regard to them also will be furnished. It is stated for the respondents that the applicants herein are the pattaars and that their names were also found in the 1st list sent by the Revenue Department. But they were not provided with jobs on the ground that they are not found suitable for the posts of peon and unskilled labour respectively.

It is not stated as to what qualifications are to be satisfied in regard to the unskilled labour. Hence it is just and proper to give a direction to the respondents

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to provide the applicant in OA 343/91 an unskilled job when his turn comes.

If the applicant in OA 330/91 is having the requisite educational qualification, he has to be provided with a job of a peon and if he is not having the requisite educational qualification, he has to be provided with a job as an unskilled labour when his turn comes.

Accordingly these two OAs are ordered with no costs.

CERTIFIED TO BE TRUE COPY
.....
Date..... 11/3/93
Court Officer
Central Administrative Tribunal
Hyderabad Bench
Hyderabad.

NS

Copy to:-

1. The General Manager, Ordnance Factory Project, Ministry of Defence, Government of India, Yeddu-mailaram, Medak District.
2. ^{Two} One copy to Sri. Y. Suryanarayana, advocate, CAT, Hyd.
3. One copy to Sri. N.V. Ramana, Addl. CGSC, CAT, Hyd.
4. One spare copy.

Rs 5/-

(1)
Dated
1/3/93

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THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

CA.16/92

date of decision : 20-9-93

Between

M. Yassian

: Applicant

and

The General Manager
Ordnance Factory Project
Min. of Defence, Govt. of India
Eddumailaram, Medak Dist.

: Respondent

Counsel for the applicant

: Y. Suryanarayana
Advocate

Counsel for the respondent

: N.V. Ramana, Addl. SC
For Central Government

CERAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. P. THIRUVENGADAM, MEMBER (ADMINISTRATION)

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Hears Sri Y. Suryanarayana, learned counsel for the applicant and Sri N.V. Ramana, learned counsel for the respondent.

2. In Survey No.147/2/A of Kyasaram village, Dist. Medak, to the extent of Ac.1.30 belonging to the father of the applicant was acquired for the respondent's Ordnance Factory Project at Eddumailaram. A scheme was formulated for providing one plot for all the displaced persons, because of the acquisition. The name of the applicant was sent in the second list as dependent of the land displaced person. This C4 was filed praying for a direction to the respondent to

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consider the case of the applicant for suitability for appointment for any of the posts borne on the respondent's factory as per his qualification and eligibility.

3. It is stated for the applicant that he is qualified only for Group-D post. The case of the respondent is that Group-D posts are being provided only to land displaced persons and their dependents, and as and when the turn of the applicant comes, his case will be considered for Group-D post.

4. In view of the said statement for the respondent, the question of giving any other direction and not to provide jobs to outsiders till the land displaced persons and their dependents are provided with jobs as per the scheme, does not arise. Hence, the only order that is to pass is that the respondent had to provide jobs to the applicant as and when his turn comes.

5. Order is ordered accordingly. No costs.

CERTIFIED TO BE TRUE COPY.

Date..... 4/9/92
 Court Officer
 Central Administrative Tribunal
 Hyderabad Bench
 Hyderabad

To

1. The General Manager, Ordnance Factory Project
 Ministry of Defence, Govt. of India,
 Edumailaram, Medak Dist.
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2. One copy to Mr. Y. Suryanarayana, Advocate, CAT.Hyd.
3. One copy to Mr. N. V. Ranana, Adul. CUSC CAT.Hyd.
4. One copy to Library, CAT.Hyd.
5. One spare copy.

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R.C
 Suresh
 R.T.U.

CC:
EE:
CC:

..... A. 16/92

..... 25-9-93

..... 1.2.10-93

.....

Yeddumallaray
Date; 12-11-1997.

To,

The General Manager,
Ordnance Factory Project,
Ministry of Defence,
Government of India,
Yeddumallaray, Mysore Dist.

Sub:- Request to appoint the petitioner
in the existing vacancies and to
allow the petitioner to the interview
on 25-11-1997 and regards:

Respected Sir,

I R.Sathi Ram Reddy S/o Advi Reddy R/o
Singapuram Village, Shankarapally Mandal R.R.Dist. I am
submitting the few lines for your kind consideration as follows.
That your authorities have acquired the agricultural lands
belong to my family for your project development, and the
certificate has been issued in favour of me to provide the
job in your project, vide proceedings No. 0/371/40/87 dated
16-9-1987. But till today no employment is provided to me,
that I came to know that your authorities are going to conduct
the interviews from 25-11-1997 to fill up the vacancies in the
vacancies arised in your project.

Therefore I request you kindly sent the call letter
to me for the interview along with others, and appoint me
in the existing vacancy of any post for which I am eligible
under L.D.P. Scheme.

Thanking you Sir,

Your's Obediently,

(R.Sathi Ram Reddy)

From:-
R.Sathi Ram Reddy,
S/o Advi Reddy,
Singapuram Village,
Shankarapally (M)
Ranga Reddy District.

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Rav.

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CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

Original Application No. 3848/92

DATE OF DECISION: 22/12/92

D R Sattiram Reddy & others Petitioner(s)

Mr. Saider Rao Advocate for the Petitioner(s)

Versus

The GRM Ordnance Factory Project Min of Defence
Medak, D.I.Q. Respondent(s)

Mr. N. R. Devastri, Sr. C.A.S.C. Advocate for the Respondent(s)

THE HON'BLE SHRI R. Rangarajan : Member (A)

THE HON'BLE SHRI B. S. Joshi Parameswar : Member (B)

1. Whether Reporters of local papers may be allowed to see the judgement? —
2. To be referred to the Reporter or not? —
3. Whether their Lordships wish to see the fair copy of the Judgement? —
4. Whether the Judgement is to be circulated to the other Benches? —
av1/

Judgement delivered by Hon'ble Shri R. Rangarajan : Member (B).



Joe
H.B.S.J.P
m(5)

H.R.R.N
m(8)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.SR.3848/97

OA. NO. 1722/97 dt. 22-12-97

Between

1. R. Sathigam Reddy
2. C. Agam eddy
3. B. Venkatesham
4. D. Sanga Reddy
5. G. Balraj
6. S. Mank Reddy
7. S. Kantha Reddy
8. S. Rajendra Reddy
9. P. Venugopala Krishnaiah
10. R. Ramachandra Reddy
11. S. Lakshma Reddy
12. K. Ranga Reddy
13. S. Gopal Reddy
14. Md. Ghouse
15. G. Bunda Reddy
16. P. Sri Ramulu
17. G. Manikya Reddy
18. S. Prabhakar Reddy

.. Applicants

and

The General Manager
Ordnance Factory Project
Ministry of Defence
Govt. of India
Yeddu-mailaram
Dist. Medak

.. Respondent

Counsel for the applicants

.. Saida Rao
Advocate

Counsel for the respondent

.. N.R. Devaraj
CGSC

Coram

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)

HON. MR. B.S. JAI PARAMESHWAR, MEMBER (JUDL.)

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Order

Oral order (per Hon. Mr. H. Rangarajan, Member (Admn.))

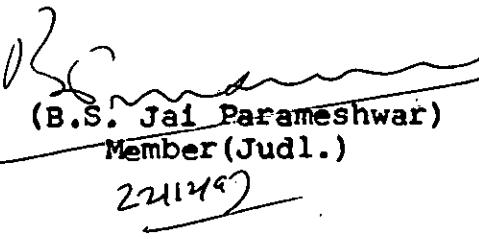
Heard Sri Saida Rao for the applicants and Sri N.R. Devaraj for the respondent..

1. There are eighteen applicants in this OA. Only those applicants whose names are in the list of Land Displaced Persons are to be provided with a job under the respondent's organisation, are entitled for relief as given in the judgement in this OA.
2. The applicants in this OA submit that their names are borne in the ^{register of} Land Displaced Persons maintained by the Respondent organization and that they are not called for the post of Class IV Unskilled Labourer. It is further stated that the juniors are being called.
3. This OA is filed for a declaration that the action of the respondent in filling up the vacancies ^{of} Skilled, Unskilled posts arising in the respondent Project Organization with the outside candidates without giving opportunity or call letters of appointment to the applicants to any post for which they are eligible is illegal, arbitrary, and violation of LDP Scheme of the respondent and violation of the Fundamental Rights of the applicants and set aside the same. Consequently, a further direction is prayed to ~~to~~ allow the applicants to the interview to be held on 25-11-1997 and consider their appointments in any vacancies for which the applicants are eligible and for which the respondent are conducting interview on 25-11-1997 by giving first preference to the applicants in the LDP Scheme.

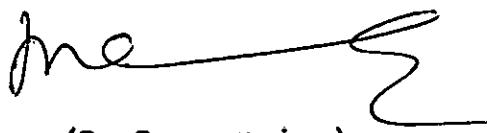
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4. As stated earlier, only those applicants whose names find a place in the list of Land Displaced Persons maintained by the respondent organisation are eligible to get relief in this OA. It is stated that the applicants have filed a representation, if not they ^{shall} ~~will~~ file a representation immediately and on that basis their cases should be considered for unskilled posts for which interview is being held. If the cases of the applicants could not be considered ^{with} ~~in~~ a short period and if they could not get reply to their representation the final results of the interview should not be published until their representations ^{are} ~~is~~ disposed of by the respondent organisation and for those who fulfil ^{the requirement} ~~to be~~ called for interview, they should be called for interview before finalisation of the results of the interview to be held on 25-11-1997.

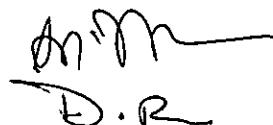
5. With the above direction, the OA is disposed of at the admission stage itself. No ~~Cass~~


(B.S. Jai Parameshwar)
Member (Judl.)

24/11/97


(R. Rangarajan)
Member (Admn.)

Dated : December 22, 97
Dictated in Open Court


D.R.

sk

DA.1722/97

Copy to:-

1. The General Manager, Ordnance Factory Project, Ministry of Defence, Govt. of India, Yeddu-mailaram, Dist. Medak.
2. One copy to Mr. Saida Rao, Advocate, CAT., Hyd.
3. One copy to Mr. N.R. Devaraj, Sr. CGSC, CAT., Hyd.
4. One copy to D.R.(A), CAT., Hyd.
5. One duplicate

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29/12/97
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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESWAR :
M(J)

Dated: 22/12/97

~~ORDER / JUDGMENT~~

~~M.A./R.A./C.A.No.~~

in

~~O.A.NO. 1722 / 97~~

~~Admitted and Interim Directions
Issued.~~

~~Allowed~~

Disposed of With Directions

~~Dismissed~~

~~Dismissed as Withdrawn~~

~~Dismissed For Default~~

~~Ordered/Rejected~~

~~No order as to costs.~~

SRR

II Court

केन्द्रीय प्रशासनिक अधिकार अधिकारी
Central Administrative Tribunal
प्रेषण/DESPATCH

24 DEC 1997
N.S.

HYDERABAD BENCH